

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

214. IA/3872/2023 C.P. (IB)/227(MB)2022

IN THE MATTER OF

SREI Equipment Finance Limited

... Petitioner

Vs

Supreme Bungalows Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Adv. Prathamesh Nirkhe (VC)

For the Respondent: Adv. Ashish Pyasi (VC)

ORDER

Counsel for the Respondent submits that the cost imposed vide order dated 27.02.2024 has already been deposited and after depositing the same, the Respondent has filed the reply as well. Counsel for the Respondent has agreed to supply the copy of the reply already filed to the Petitioner who has submitted that the copy of the reply has not been received by him. In view of the same, adjourned to **03.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/